

The Titaghur Paper Mills Company Limited and Another

Vs

State of Orissa and Others

Petition for Special Leave to Appeal (Civil) Nos. 5388-5389 of 1980

(V. D. Tulzapurkar, A. N. Sen, D. P. Madon JJ)

01.03.1985

ORDER

These two petitions for special leave to appeal are directed against those parts of the judgment of the High Court of Orissa rejecting some of the contentions raised by the petitioners while allowing the writ petitions under Article 226 of the Constitution of India filed by them in the High Court. The said judgment of the Orissa High Court was the subject-matter of Civil Appeal No. 2319 of 1982 State of Orissa and Others v. The Titaghur Paper Mills Company Limited and Another heard along with Civil Appeal No. 220 of 1982 State of Orissa v. Mangalji Mulji Khara and Others which appeals have been disposed of by our Judgment delivered today [1985 Supp SCC 280]. These petitions have, therefore, become infructuous and are dismissed.

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